

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI): (a) and (b) It is not in the public interest to disclose this information.

ESTABLISHMENTS IN FOREIGN COUNTRIES

109-A. SHRI B. P. AGARWAL: Will the Minister for FINANCE be pleased to state:

(a) whether statistics and information concerning industry and trade establishments owned and run by Indian nationals in different foreign countries including Pakistan, are compiled and if so, whether there is any periodic revision of such statistics;

(b) whether such statistics are published for general information and the source from which they are available; and

(c) whether the Government will lay on the Table the latest statistics regarding such establishments in foreign countries, the personnel engaged and the capital invested therein, country-wise?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) to (c) Statistics of the kind which the hon. Member has in mind are not being collected by Government. In 1950, however, the Reserve Bank of India carried out a census of the foreign assets of residents of India as on 30-6-1948. The data collected have been published in the Reserve Bank of India's publication entitled "Census of India's Foreign Liabilities and Assets", a copy of which is available in the Library of the House. [See Library. No. IV. O. 32 (2).]

RESULT OF ELECTION TO THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH

MR. CHAIRMAN: I have to announce the result of the election to the Indian Council of Agricultural Research. As the number of candidates for election to the Indian Coun-

cil of Agricultural Research is equal to the number of vacancies, I declare Shri K. S. Hegde and Shri Beni Prasad Agarwal duly elected to the Indian Council of Agricultural Research.

Secretary will read messages from the House of the People.

MESSAGES FROM THE HOUSE OF THE PEOPLE

(1) EXTENSION OF TIME FOR PRESENTATION OF REPORT OF COMMITTEE ON THE PREVENTIVE DETENTION (SECOND AMENDMENT) BILL, 1952

(2) THE CENTRAL SILK BOARD (AMENDMENT) BILL, 1952

SECRETARY: Sir, I have to report to the Council the following messages received from the House of the People, signed by the Secretary to the House:

I

"I am directed to state for the information of the Council of States that the following motion was adopted by the House of the People at its sitting today (29-7-1952):

That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Preventive Detention Act, 1950, be extended upto Wednesday, the 30th July 1952."

II

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Central Silk Board (Amendment) Bill, 1952, which has been passed as amended by the House at its sitting held on the 29th July 1952."

Sir, I lay a copy of the Bill on the Table.

SHRI P. SUNDARAYYA (Madras): Sir, I want to know what has happened to my motion for papers.

MR. CHAIRMAN: I have been also waiting to know from the Home Minister.

DATE OF TERMINATION OF CURRENT SESSION

SHRI P. SUNDARAYYA: I want to raise another point. We were told